

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 7175/2021

CPL ASHISH KUMAR CHAUHAN (RETD.)

Appellant(s)

VERSUS

COMMANDING OFFICER & ORS.

Respondent(s)

([PART HEARD BY: HON. S. RAVINDRA BHAT AND HON. DIPANKAR DATTA, JJ.].....Ms. Meenakshi Arora, Senior Advocate is appointed as Amicus Curiae and Ms. Vanshaja Shukla, Advocate to assist the Amicus Curiae as per court's order dated 8.4.2022.

IA No. 156169/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 156174/2021 - GRANT OF INTERIM RELIEF

IA No. 156171/2021 - PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 156168/2021 - PERSONAL HEARING BEFORE THE COURT)

Date : 22-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Appellant(s) Ms. Meenakshi Arora, Sr. Adv.(A.c)
Ms. Vanshaja Shukla, Adv. (A.C.)

Petitioner-in-person

For Respondent(s) Mr. Vikramjeet Banerjee, A.S.G.
Mr. Nachiketa Joshi, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Udai Khanna, Adv.
Mr. P V Yogeswaran, Adv.
Mr. Vishnu Shankar Jain, Adv.
Ms. Shruti Agarwal, Adv.
Ms. Janhvi Prakash, Adv.
Mr. Kartik Dey, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appellant appearing in person, learned Additional Solicitor General and amicus have concluded their submissions. Learned A.S.G. states that an additional affidavit dealing with the date of discharge from service of the appellant and the relevant document would be placed on record within ten days.

Furthermore, he submits that the data and figures with respect to the number of HIV related cases, involving armed forces personnel, number of such pensioners, as well as such persons in active service would be provided. These data and figures shall also be disclosed in the additional affidavit. Additional affidavit may be filed within two weeks.

Judgment is reserved.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(MATHEW ABRAHAM)
COURT MASTER (NSH)